

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 608  
IB-329/PB/2021  
IA/4344/2021

**IN THE MATTER OF:**

**Central Bank of India (Through Its RP Nitin Narang) ...PETITIONER**

**Vs.**

**Mr. Sanjay Kumar Yadav**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 19.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:**

**For the RP**

:Adv. Abhishek Anand, Adv. Karna Kohli, Adv.  
Palak Kalra.

**For the Respondent**

:Adv. Ashutosh Gupta and Adv. Gaurav Rana

**ORDER**

**IA/4344/2021**

Ld. counsel on behalf of the Resolution Professional is present. Ld. counsel on behalf of the Personal Guarantor is also present. List the matter for consideration on **21.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**